

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Office of Registrar Vigilance at Jammu)

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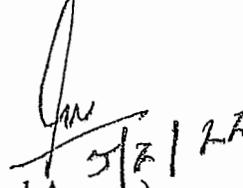
**ORDER**

No: 709/RV

Dated: 05-02-2022.

In reference to Circular No.27/GS dated 23-12-2020, it is hereby impressed upon all the Pr.District & Sessions Judges of UT of Jammu & Kashmir and UT of Ladakh to ensure that the target fixed vide Action Plan for the year 2021-22, be achieved without any fail, latest by 31-03-2022 and District and Subordinate Courts of UT of Jammu & Kashmir falling in Kashmir Province shall submit the data to the Registrar Inspection (Srinagar) and District & Subordinate Courts falling in Jammu Province and Courts of UT of Ladakh shall submit to Joint Registrar Inspection (Jammu) regarding achievement of target upto 31-03-2022, latest by 08-04-2022 in consolidated form in the format enclosed as Annexure "A" for onward transmission of said data to this Commission.

**By Order.**

  
(Shahzad Azeem)  
Registrar Vigilance

No: 709-18/RV

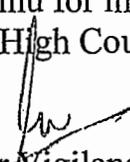
Date: 05-02-2022

Copy forwarded to:-

1. Registrar General High Court of J&K and Ladakh for information.
2. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh for information of his Lordship.
3. Registrar Rules High Court of J&K and Ladakh, Jammu for information.
4. All Principal District & Sessions Judges.
5. Registrar Inspection High Court of J&K and Ladakh Srinagar Wing.
- 6-7 Joint Registrar Inspection High Court of J&K and Ladakh Jammu/Srinagar.

.....for information and n/a.

8. CPC- eCourts, High Court of J&K and Ladakh at Jammu for information and get the same uploaded on official website of the High Court.
9. Order Book .

  
Registrar Vigilance.

(Annexure -A)

1	2	3	4	5
Nature of targeted cases	Number of targeted cases identified as on 01-04-2021	Number of targeted cases disposed of	Pendency of targeted cases as on 31-03-2022.	Reasons for not achieving the target, if any.